

12. 11 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE AGRICULTURAL REFINANCE CORPORATION, AND NOTIFICATIONS UNDER INCOME-TAX ACT, CENTRAL SALES TAX ACT, ETC.

The Minister of State in the Ministry of Finance (Shri B. B. Bhagat): I beg to lay on the Table—

(1) A copy of the Annual Report of the Agricultural Refinance Corporation, Bombay, for the year ended the 30th June, 1966, along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963. [Placed in Library. See No. LT-7178/66].

(2) A copy each of the following Notifications under sub-section (4) of section 280ZE of the Income-tax Act, 1961:—

(i) The Tax Credit Certificate (Corporation Tax) Scheme, 1966, published in Notification No. S.O. 2671 in Gazette of India dated the 30th August, 1966.

(ii) G.S.R. 1559 published in Gazette of India dated the 8th October, 1966, making certain amendments to the Tax Credit Certificate (Excise Duty on Excess Clearance) Scheme, 1965.

[Placed in Library. See No. LT-7179/66].

(3) A copy of Notification No. G.S.R. 1475 published in Gazette of India dated the 24th September, 1966, making certain amendment to the Central Sales Tax (Registration and Turnover) Rules, 1957, under sub-section (2) of Section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-7180/66].

(4) A copy of the Central Excise (Seventh Amendment)

Rules, 1966, published in Notification No. G.S.R. 1590, in Gazette of India dated the 15th October, 1966, under section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT-7181/66].

(5) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

(i) The Customs and Central Excise Duties Export Drawback (General) Eightieth Amendment Rules, 1966, published in Notification No. G.S.R. 1354 in Gazette of India dated the 3rd September, 1966.

(ii) The Customs and Central Excise Duties Export Drawback (General) Eighty-first Amendment Rules, 1966, published in Notification No. G.S.R. 1355 in Gazette of India dated the 3rd September, 1966.

(iii) The Customs and Central Excise Duties Export Drawback (General) Eighty-first Amendment Rules, 1966, published in Notification No. G.S.R. 1355 in Gazette of India dated the 3rd September, 1966.

(iv) The Customs and Central Excise Duties Export Drawback (General) Eighty-third Amendment Rules, 1966, published in Notification No. G.S.R. 1357 in Gazette of India dated the 3rd September, 1966.

(v) G.S.R. 1358 published in Gazette of India dated the 3rd September, 1966, containing erratum to G.S.R. 384 dated the 19th March, 1966.

(vi) The Customs and Central Excise Duties Export Drawback (General) Eighty-fourth Amendment Rules, 1966, published in Notification No. G.S.R. 1426 in Gazette of India

- dated the 17th September, 1966.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fifth Amendment Rules, 1966, published in Notification No. G.S.R. 1427 in Gazette of India dated the 17th September, 1966.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Eighty-sixth Amendment Rules, 1966, published in Notification No. G.S.R. 1428 in Gazette of India dated the 17th September, 1966.
- (ix) The Customs and Central Excise Duties Export Drawback (General) Eighty-seventh Amendment Rules, 1966, published in Notification No. G.S.R. 1429 in Gazette of India dated the 17th September, 1966.
- (x) The Customs and Central Excise Duties Export Drawback (General) Eighty-eighth Amendment Rules, 1966, published in Notification No. G.S.R. 1430 in Gazette of India dated the 17th September, 1966.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Eighty-ninth Amendment Rules, 1966, published in Notification No. G.S.R. 1478 in Gazette of India dated the 24th September, 1966.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Ninetieth Amendment Rules, 1966, published in Notification No. G.S.R. 1521 in Gazette of India dated the 1st October, 1966.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Ninety-first Amendment Rules, 1966, published in Notification No. G.S.R. 1557 in Gazette of India dated the 8th October, 1966.
- (xiv) The Customs and Central Excise Duties Export Drawback (General) Ninety-second Amendment Rules, 1966, published in Notification No. G.S.R. 1558 in Gazette of India dated the 8th October, 1966.
- (xv) The Customs and Central Excise Duties Export Drawback (General) Ninety-third Amendment Rules, 1966, published in Notification No. G.S.R. 1589 in Gazette of India dated the 15th October, 1966.
- [Placed in Library. See No. LT-7182/66].
- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1352 published in Gazette of India dated the 3rd September, 1966.
- (ii) G.S.R. 1353 published in Gazette of India dated the 3rd September, 1966.
- (iii) G.S.R. 1369 published in Gazette of India dated the 10th September, 1966.
- (iv) G.S.R. 1370 published in Gazette of India dated the 10th September, 1966.
- (v) G.S.R. 1376 published in Gazette of India dated the 3rd September, 1966.
- (vi) G.S.R. 1379 published in Gazette of India dated the 7th September, 1966.
- (vii) G.S.R. 1424 published in Gazette of India dated the 17th September, 1966.
- (viii) G.S.R. 1425 published in Gazette of India dated the 17th September, 1966.

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- (ix) G.S.R. 1434 published in Gazette of India dated the 18th September, 1966.
- (x) G.S.R. 1477 published in Gazette of India dated the 24th September, 1966.
- (xi) G.S.R. 1522 published in Gazette of India dated the 1st October, 1966.
- (xii) G.S.R. 1526 published in Gazette of India dated the 28th September, 1966.
- (xiii) G.S.R. 1527 published in Gazette of India dated the 1st October, 1966.
- (xiv) S.O. 2859 published in Gazette of India dated the 1st October, 1966.
- (xv) G.S.R. 1588 published in Gazette of India dated the 15th October, 1966.
- (xvi) G.S.R. 1614 published in Gazette of India dated the 14th October, 1966.
- (xvii) G.S.R. 1615 published in Gazette of India dated the 14th October, 1966.
- (xviii) G.S.R. 1617 published in Gazette of India dated the 15th October, 1966.
- (xix) G.S.R. 1618 published in Gazette of India dated the 15th October, 1966.
- (xx) G.S.R. 1619 published in Gazette of India dated the 15th October, 1966.

[Placed in Library. See No. LT-7183/66].

(7) A copy of the Post Office Saving Banks (Second Amendment) Rules, 1966 published in Notification No. G.S.R. 1347 in Gazette of India dated the 3rd September, 1966, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.

[Placed in Library. See No. LT-7184/66].

STATEMENTS SHOWING ACTION TAKEN ON ASSURANCES ETC.

The Minister of State in the Departments of Parliamentary Affairs and Communication (Shri Jaganatha Rao): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Third Lok Sabha:—

- (i) Supplementary Statement No. I—Fifteenth Session, 1966.
- (ii) Supplementary Statement No. VI—Fourteenth Session, 1966.
- (iii) Supplementary Statement No. VIII—Thirteenth Session, 1965.
- (iv) Supplementary Statement No. XV—Eleventh Session, 1965.
- (v) Supplementary Statement No. VIII—Eighth Session, 1964.

[Placed in Library. See No. LT-7185/66 to LT-7189/66].

Shri Hari Vishnu Kamath (Hoshangabad): Rising on this point, I return to the charge which I had been making since the budget session and which is still hanging fire—if you will recall Sir, I raised the issue first in February, renewed it in August-September and I am doing it now—and I appeal to you for a final decision in this matter. Briefly, the issue is that the Minister of Parliamentary Affairs, or the Leader of the House, by issuing a letter to various Ministries and Departments, has rendered the Committee on Government Assurances defunct or *functus officio* and has committed contempt of the Committee and, therefore, contempt of the House and you promised, Sir, every time that you would take it up with the Minister.

Mr. Speaker: I told the House yesterday that I had seen the letter issued by the Minister of Parliamentary Affairs.